

[Dr. Katju]

My hon. friend, Shri Misra, was reading out something about the Vedas. It uplifted me. There were no lawyers in those days. (Interruptions.) Where were the criminals who would face the crime? (Interruptions.)

**Mr. Chairman:** You all pleaded guilty when you were before the Courts.

**Dr. Katju:** For the last fifteen days in this House, Member after Member rose in his seat and spoke that a guilty person should not be asked a single question which was incriminatory. Nothing should be done to induce him to make a single incriminatory statement. What is an incriminatory statement? An incriminatory statement is a statement by a guilty person which leads to the conclusion that he admits doing the wrong thing. But every Member here is most anxious that he should not be compelled to say so. Somebody said that the criminal should stand in the dock dumb. Do not compel him to say 'My darling'. Do not compel him to say: "I looked at such and such a woman with greedy eyes." (Interruptions.) I shall bring these observations to an end.

I think the hon. Mover of this Resolution has to be congratulated because he has drawn pointed attention to a very important topic and he has earned, I submit, the gratitude of all of us. The Prime Minister has, on behalf of the Government, accepted the principle of the Resolution. I request the hon. Mover to consider all these and withdraw the Resolution and I can really say that even within a few months action will be taken which will satisfy the country.

**Mr. Chairman:** Does the hon. Member want to proceed further with his Resolution?

**Shri Thimmaiah:** There are no two opinions about the constitution of the Law Commission.

**Mr. Chairman:** I am only asking him whether he wants to proceed further and I should put the Resolution to the vote of the House.

**Dr. Katju:** He wants to withdraw.

**Shri Thimmaiah:** In view of the assurance given by the hon. Prime Minister and the Home Minister, I wish to withdraw my Resolution.

**Mr. Chairman:** Does the hon. Member have the leave of the House to withdraw his Resolution?

**Hon. Members:** Yes.

*The Resolution was, by leave withdrawn.*

**Mr. Chairman:** The Resolution is, by leave, withdrawn and the amendments do not arise.

✓RESOLUTION RE: STATUTORY  
BODY TO SUPERVISE AND CON-  
TROL GOVERNMENT INDUSTRIAL  
UNDERTAKINGS

**Shri Raghavachari (Penukonda):** There are just a few minutes and I wish to start with the Resolution. I beg to move:

"This House is of opinion that Government should immediately set up a Statutory Body to exercise general supervision and control of such industries where the Government has whole or substantial interest, either financial or otherwise."

✓At the outset, I wish to make it perfectly clear that the purpose of this Resolution is not to try to convince the Government or the House or canvass arguments in support of it be-

cause I find as a Member of this House, on an earlier occasion about a year ago when resolution moved by Dr. Lanka Sundaram, relating to this matter, in a way, was discussed on the floor of this House, the Finance Minister made certain observations in respect of this matter. He appears to my mind to have practically conceded the case for such an examination. In his own language, the Finance Minister put it. Steps are contemplated in good time. It has been God's good time. We do not know when that good time comes.

He undertook or rather made a statement that the Government are also contemplating some measures in the same directions; as I submitted, 'in good time' something will be done. Therefore, I feel that there is not much need for many elaborate arguments in its support.

Apart from that, now that it has come as a Resolution to be discussed before this House, I would submit that in the peculiar circumstances in which our country is situated in the modern set-up as we are today, there is considerable need for, not only the careful husbanding of the particular

industries that the Government has already started or is a partner in, but there is also, I feel, great need for expanding further industries. In the modern days, when a country has become independent, it is absolutely essential that it must so manage its affairs that it must always be in a position to face and brave the whole world. As we are seeing, the international atmosphere in the whole world is always grouping itself into two all over, almost to a point of war-ringing. They have not begun; but it is progressing in that direction, one suspecting the other, and one always apprehending some danger to itself. Therefore, we have these theories of peaceful co-existence, peace in the world, and such principles for statesmen.

**Shri S. N. Das** (Darbhanga Central): There is no quorum in the House.

**Mr. Chairman:** It is already nearing 5.15. There is no likelihood of quorum being made up. There are only two minutes left. I adjourn the House to Monday, 11 A.M.

*The Lok Sabha then adjourned till Eleven of the Clock on Monday, the 6th December, 1954.*